BEFORE THE ADJUDICATING OFFICER REGISTRAR OF COMPANIES, GOA, DAMAN & DIU

(ADJUDICATION ORDER NO: ROCGDD/AO/Sec-203/2019/15)

ORDER

UNDER SECTION 454 OF THE COMPANIES ACT, 2013 READ WITH COMPANIES (ADJUDICATION OF PENALTIES) RULES, 2014 AS AMENDED BY COMPANIES (ADJUDICATION OF PENALTIES) AMENDMENT RULES, 2019 IN THE MATTER OF VIOLATION OF SECTION 203(1) OF THE COMPANIES ACT, 2013.

In respect of: KNITWORTH EXPORTS LIMITED 1.17111DD1994PLC009832

Appointment of Adjudicating Officer:-

1. Ministry of Corporate Affairs vide its gazette notification no SO 831(E) dated 24.03.2015 appointed undersigned as Adjudicating Officer in exercise of the powers conferred by section 454 of the Companies Act, 2013 [herein after known as Act] read with Companies (Adjudication of Penalties) Rules, 2014 [Notification no GSR 254(E) dated 31-3-2014] for adjudging penalties under the provisions of the Act. The undersigned vide the Companies (Amendment) Ordinance,2019 is entrusted with power to adjudicate penalty under Section 203 of the Act with effect from 02.11.2018.

Company:-

2. Knitworth Exports Limited [herein after known as Company] CIN L17111DD1994PLC009832 is a registered Company with the office of Registrar of Companies, Goa, Daman and Diu and having its present registered address as Plot No-35, Somnath Road, Village-Dabhel, Somnath Co-Operative Industrial Society, Daman, Daman and Diu 396210, India, as per records maintained by this office in online registry.

Show Cause Notice, Reply and Personal Hearing:-

- 3. This office issued a Show Cause Notice under Section 203(5) of the Act for non-appointment of Company Secretary in the Company vide no ROCGDD/Penalty/203/2019/3899-3902 dated 17.01.2019. The Company being listed company was required to appoint Company Secretary pursuant to provisions of Section 203 of Act. Company and Directors were called upon to show cause within 15 days for violation of Section 203 of the Act. No response has been received from the company or directors.
- 4. Thereafter, Notice of Inquiry was issued on 08.02.2019 pursuant to Rule (3) of Companies (Adjudication of Penalties) Rules, 2014. Company and Officers/Directors (Noticee) were called upon to appear personally or through authorized representative under Rule 3 (3), the Companies (Adjudication of Penalties) Rules, 2014 on 25.02.2019 [between 10.30 AM to 12.30 PM]. Neither the director nor any representative of them or company appeared for personal hearing nor filed any reply/
- 5. That as per MCA portal, the company has filed e-form No.DIR-12 vide SRN H42671990 dated 22.01.2019 alongwith the copy of the minutes of meeting of Board of Directors appointing Mr.Akshay Jain as Company Secretary with effect from 01.01.2019.

Provisions of Companies Act, 2013:-

- 6. Section—203.(1) Every company belonging to such class or classes of companies as may be prescribed shall have the following whole-time key managerial personnel,—
 - (i) managing director, or Chief Executive Officer or manager and in their absence, a whole-time director;
 - (ii) company secretary; and
 - (iii) Chief Financial Officer:



Provided that an individual shall not be appointed or reappointed as the chairperson of the company, in pursuance of the articles of the company, as well as the managing director or Chief Executive Officer of the company at the same time after the date of commencement of this Act unless,—

- (a) the articles of such a company provide otherwise; or
- (b) the company does not carry multiple businesses:

Provided further that nothing contained in the first proviso shall apply to such class of companies engaged in multiple businesses and which has appointed one or more Chief Executive Officers for each such business as may be notified by the Central Government.

- (2) Every whole-time key managerial personnel of a company shall be appointed by means of a resolution of the Board containing the terms and conditions of the appointment including the remuneration.
- (3) A whole-time key managerial personnel shall not hold office in more than one company except in its subsidiary company at the same time:

Provided that nothing contained in this sub-section shall disentitle a key managerial personnel from being a director of any company with the permission of the Board:

Provided further that whole-time key managerial personnel holding office in more than one company at the same time on the date of commencement of this Act, shall, within a period of six months from such commencement, choose one company, in which he wishes to continue to hold the office of key managerial personnel:

Provided also that a company may appoint or employ a person as its managing director, if he is the managing director or manager of one, and of not more than one, other company and such appointment or employment is made or approved by a resolution passed at a meeting of the Board with the consent of all the directors present at

the meeting and of which meeting, and of the resolution to be moved thereat, specific notice has been given to all the directors then in India.

- (4) If the office of any whole-time key managerial personnel is vacated, the resulting vacancy shall be filled-up by the Board at a meeting of the Board within a period of six months from the date of such vacancy.
- (5) If any company makes any default in complying with the provisions of this section, such company shall be liable to a penalty of five lakh rupees and every director and key managerial personnel of the company who is in default shall be liable to a penalty of fifty thousand rupees and where the default is a continuing one, with a further penalty of one thousand rupees for each day after the first during which such default continues but not exceeding five lakh rupees.

ORDER

- 7. The Company and Officers in default have defaulted provision 203(1) of the Act for non-appointment of Company Secretary and liable for penalties under section 203(5) of the Act w.e.f. 02.11.2018 to 31.12.2018.
- 8. Having considered the facts and circumstances of the case and after taking into account the factors above, The A.O. do hereby impose penalty on Company and its Managing Director as per table below for violation of sub-section(1) of Section 203 of the Companies Act, 2013. The A.O. is of the opinion that penalty is commensurate with the aforesaid failure committed by the Noticees.

No of Days of Default *	Penalty imposed on Company /Director	Amount of Penalty (In Rs.)	Total (In Rs.)
60 days	On Company Knitworth Exports Limited	Rs.5,00,000/-	Rs.5,00,000/-
	On Shri Ajay Kumar Gupta, Managing Director, DIN:03181399	Rs.50,000/- plus + 60 days X Rs.1000 per day = Rs.60,000/-	Rs.1,10,000/-

^{*}No. of days have been calculated from 02.11.2018 till 31.12.2018, when the default is rectified and appointed Company Secretary.

9. The Noticee shall pay the amount of Penalty through the Ministry of Corporate

Affairs portal only.

10. Appeal against this order may be filed in writing with the Regional

Director(WR), Ministry of Corporate Affairs, 100, Marine Drive, Everest

Building, Mumbai-400002, within a period of sixty days from the date of receipt

of this order, in Form ADJ setting forth the grounds of appeal and shall be

accompanied by a certified copy of this order. [Section 454 of the Companies

Act, 2013 read with Companies (Adjudication of Penalties) Rules, 2014 as

amended by Companies (Adjudication of Penalties) Amendment Rules, 2019].

11. Your attention is also invited to section 454(8) of the Act regarding consequences

of non-payment of penalty.

12. In terms of the provisions sub-rule (9) of Rule 3 of Companies (Adjudication of

Penalties) Rules, 2014 as amended by Companies (Adjudication of Penalties)

Amendment Rules, 2019, copy of this Order is being sent to Knitworth Exports

Limited at Plot No-35, Somnath Road, Village-Dabhel, Somnath Co-Operative

Industrial Society, Daman, Daman and Diu 396210, India and to Ms.Smita

Mahawar at AA-47 Salt Lake City, Sector-1, Bidhannagar (M), North 24

Paraganas Salt Lake City 700 064, West Bengal, Mr. Ajaykumar Gupta at 501,

Shree-Niketan, Sai Baba Park, Evershine-Nagar, Malad West, Mumbai 400064,

Mr. Ajaykumar Bhagwati Deora at Flat No.301, Kotecha Heights, Plot No.11,

Sai Baba Park, Off Link Road, Evershine Nagar, Malad Wst, Mumbai 400 064

and also to Office of Regional Director(WR), Ministry of Corporate Affairs, 100,

Marine Drive, Everest Building, Mumbai-400002.

Place:- Panaji, Goa.

Date:-12.04.2019

Registrar of Companies Goa, Daman & Diu

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